

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:217

ANSWERED ON:28.03.2012

AIRCRAFT UNDER EU EMISSION TRADING

Owaisi Shri Asaduddin;Rao Shri Nama Nageswara

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether aircraft flying into 27 European countries have come under the European Union Emission trading system from January,2012;
- (b) if so, the details thereof alongwith its likely impact on the airfares and the airlines in the country;
- (c) whether a number of countries/airlines have expressed their reservations on the said scheme;
- (d) if so, whether the Government has also opposed the scheme and if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)to(e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 217 for reply on 28th March, 2012 regarding "Aircraft Under EU Emission Trading"

(a) Yes, Madam.

(b) From January 2012, emissions from all domestic and international flights that arrive or depart from an EU Airport will be covered by the EU-ETS. The likely impact on the airfare though expected to be significant is not being estimated as no Indian carrier is submitting the trial data required this year on emissions in view of the stand of the Government to oppose the scheme. Hence the question of impact does not arise.

(c) Yes, Madam. A number of countries including India have expressed their reservations on the Scheme in various fora. These countries include China, USA, Brazil, Singapore, South Africa, Thailand, Japan, Russia, Saudi Arabia, Nigeria etc.

(d)and(e) Due to unilateral inclusion of Indian International flight to/from an EU airport in the EU-ETS from 1st January, 2012 in the ETS, the Ministry of Civil Aviation hosted an International Meeting on 29-30th September, 2011 at New Delhi of non-EU ICAO Council members and other non-EU Member States in which a Joint Declaration was adopted opposing the EU-ETS. India thereafter took the lead to co-present a Working Paper (WP), which was adopted by the ICAO Council.

In spite of the international opposition and ICAO Resolution, because of the continued reluctance of the EU to withdraw or suspend the Scheme pending dialogue, another follow up meeting was held in Moscow on 21-22nd February, 2012 in which 32 countries participated. The countries present, adopted the Moscow Declaration on the EU-ETS, in which, this time, a basket of retaliatory measures are available to all Governments as counter measures. Depending upon EU's response to the Moscow Declaration, appropriate measures would be undertaken by all signatories to the Declaration, including India, and also by other nations that wish to join the Moscow Declaration.